

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/2009/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
District & Sessions Judge,
Dhemaji.

Dated Guwahati the ^H13 May, 2020.

Sub: Earned Leave and Station Leave.

Ref:- Your Letter No. DJDH/2183/2020 dated 08.05.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 4 (four) days w.e.f. 15.05.2020 to 18.05.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the afternoon 14.05.2020 till the morning of 19.05.2020, **subject to the submission of your leave admissibility report along with duly filled leave application in prescribed format.** Further, the next senior most Judicial officer present at the station have been allowed to remain in-charge of the office and court of the District & Sessions Judge, Dhemaji during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

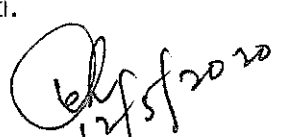
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Memo NO.HC.VII-48/2017/2010-A, dated 13.5.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

2. ✓ Systems Analysts, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

Rdoo